IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIFUR BENCH, JAIFUR.

CP 72/94 inPA 2171/86

Date of order 16.2.95

Kaushal Kishore

Petitioner

V/s

Shri S.B. Mathur & Others : Respondents.

Mr. S. Kumar

Brief holder for

Mr. J.K. Kaushik, Counsel

for the petitioner.

Mr. Sudhir Mathur

AEN, Departmental representative

for the respondents.

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Hon'ble Mr. Gopal Krishna, Member, Judicial) Hon'ble Mr. O.P. Sharma, Membar (Administrative) PER HON'ELE MR. O.F. SHARMA, MEMBER (ADMINISTRATIVE)

The Brief holder for counsel for the petitioner states that fixation of pay has been done as per the order dated May, 1984 (Annexure A-3 of the TA), passed by/MEN, and arrears have been paid. He has, however, submitted that all the consequential benefits available in view of this re-fixation had not been granted to him.

Directions of the Tribunal were clear that the 2. respondents should implement the order Annexure A-3, passed by the MEN. If that order has been implemented, no contempt against the respondents lies. In the circumstances, the contempt proceedings are will and the contempt notices issued are discharged.

(O.P. SHAMAY)

MEMBER (A)

(GOPAL MRI

MEMBER(J)